

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 331/SM/2013

Subject : Non-compliance of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission licence and other related matters) Regulations, 2009.

Date of hearing : 13.2.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Respondents : Raichur Sholapur Transmission Company Limited
Managing Director, Raichur Sholapur Transmission Company Limited.

Parties present : Shri G. Sai Kumar, Advocate, RSTCL
Shri Raheel Kohli, Advocate, RSTCL
Shri Birender Singh, RSTCL
Ms. Anjali Chandra, CEA
Shri A.K. Vaish, Power Grid

Record of Proceedings

Learned counsel for the respondents submitted the consortium partners have made alternate arrangements with respect to the manpower, machinery and other resources in order to complete the work by end of February, 2014. Learned counsel submitted that as on 11.2.2014 , the following execution work remains to be completed:

Total line Length- 208 ckm	Total Tower Locations	Foundations to be completed	Towers to be Erected	Stringing yet to be Completed out of the towers already erected
	544	2	42	122 km

2. Learned counsel for the petitioner submitted that due to delay in machine mobilization, the petitioner has lost stringing of nearly 30 kms in the month of January, 2014. However, the petitioner is making its efforts to complete the work by the end of March 2014.

3. The representative of PGCIL submitted that PGCIL has deployed 2 TSE machines and 6 erection gangs for execution of work.

4. The representative of Central Electricity Authority submitted that the petitioner has erected 88 towers in the month of January. However, more stringing machines need to be deployed by the respondent to complete the work in time.

5. The Commission directed the respondent to file progress report for completion of 765 kV S/C Raichur-Sholapur transmission line, on affidavit, by 3.3.2014.

6. The Commission directed to list the petition on 13.3.2014 for further direction.

7. The Commission directed the representatives of CEA and PGCIL to be present on the next date of hearing to assist the Commission.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)